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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)  
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.  
V/s.  
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRATIK THAKKAR	ADVOCATE	Orig. Respondents	PThakkar
2.	KIRAN SHAH	C.A	Petitioners	Kiran Shah
	BIHARAT RAO	ADVOCATE	" "	Rao

**ORDER**

Learned FCA Mr. Kiran Shah with Learned Advocate Mr. B.T. Rao present for Applicant. Learned Advocate Mr. Pratik Thakkar present for Respondent.

Respondents has deposited demand drafts of Rs. 20 lacs each bearing draft number 789951 and 789952 dated 06.11.2017 in favour of Mr. Sanjivbhai Kiritbhai Patel. The said two drafts are kept in the safe custody of the NCLT.

On perusal of the record it is found that on earlier occasion, drafts were kept in the safe custody of the NCLT. Now only one instalment is left to be paid by the Respondents for which the respondents made request to fix the date on 08.12.2017.

The petitioners are praying to release the demand drafts which were already kept in the safe custody of the Tribunal to which Respondents has raised an objection without any cogent ground.

List the matter on 08.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.